

Title: Introduction of the Constitution (Eighty-Fourth Amendment) Bill (Amendment of articles 239AA, 331 and 333 and Insertion of new articles 338A, 332A and 334A).

14.10 hrs.

MR. SPEAKER: Now, we go to Item No.19.

As the House is aware, the Minister of Law, Justice and Company Affairs moved a motion on 14th July 1998 seeking leave of the House to introduce Constitution (Eighty-Fourth Amendment) Bill, 1998. It could not be put to the vote of the House on that day. I shall now put the question to the vote of the House.

The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Those in favour may say, 'Aye'.

SEVERAL HON. MEMBERS: 'Ayes'.

MR. SPEAKER: Those against may say 'No'.

SOME HON. MEMBERS: 'No'.

MR. SPEAKER: I think, the 'Ayes' have it; the 'Ayes' have it.

The motion was adopted.

MR. SPEAKER: Leave is granted. The Minister may now introduce the Bill.

SHRI M. THAMBI DURAI : I introduce the Bill.

* Published in the Gazette of India Extraordinary Part II-Section 2, dated 14.12.98